

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 918 of 2020**

**IN THE MATTER OF:**

**Poonam Gupta & Anr.**

**....Appellants**

**Vs**

**Lifestyle Fitness Pvt. Ltd.**

**(Through Mr. Kamal Agarwal, erstwhile RP & Liquidator)**

**....Respondent**

**Present:**

**For Appellants: Ms. Surabhi Sinha, Advocate.**

**For Respondent: Mr. Sidharth Arora, Mr. Neeraj Yadav and Ms. Suman Chadha, Advocates for R-2.**

**ORDER**

**(Through Virtual Mode)**

**19.10.2020:** The issue raised in this appeal by Ms. Surabhi Sinha, Advocate representing the Appellant is that the claim of Appellant was yet to be adjudicated upon when order of liquidation came to be passed in terms of the impugned order and the impugned order is unsustainable.

Issue notice upon Respondents. Notice on behalf of Respondent No. 2 is waived and accepted by Mr. Siddharth Arora, Advocate. He may file his reply affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Let notice be issued upon Respondent No. 1 only. Appellant to provide mobile Nos./e-mail address of the Respondent No. 1. Notice be issued through

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e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **1<sup>st</sup> December, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*